

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Nomination of three (03) District and Sessions Judges to participate in Academic Programme No.P-1503 **“Orientation Programme for Newly Appointed District Judges”** scheduled to be held on 09.05.2026 and 10.05.2026 at National Judicial Academy, Bhopal – **Relief Arrangements – ORDERS – ISSUED.**

- READ:**
1. NJA/Dir/Ac.Prg./2025-26/1902, e-mail from the Director, National Judicial Academy, Bhopal, dated 04.09.2025.
 2. High Court's Letter in Roc.No.1901/SO/2025, dated: 24.04.2026.

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ORDER ROC.NO. 2334/2026 - B.SPL., DATED: 04.05.2026

The High Court is pleased to pass the following order:

The following three (03) District and Sessions Judges, mentioned in Column No.2, vide High Court's Letter 2nd read above are nominated to participate in Academic Programme No.P-1503 **“Orientation Programme for Newly Appointed District Judges”** scheduled to be held on 09.05.2026 and 10.05.2026 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	Dr. J.Kavitha, Judge, Family Court-cum-IV Additional District and Sessions Judge, Karimnagar.	Chairman, Land Reforms Appellate Tribunal -cum- II Additional District and Sessions Judge, Karimnagar.
2.	Sri M.Srinivas, VI Additional District and Sessions Judge, Sathupally, Khammam District.	Judge, Family Court-cum- IV Additional District and Sessions Judge, Khammam.
3.	Smt. B.Pushpalatha, Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Rajanna Sircilla.	Principal District and Sessions Judge, Rajanna Sircilla.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

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In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge, if any.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
 2. The nominated officers are entitled only for actual journey period.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers and the In-charge Officers Concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Principal District and Sessions Judge, Karimnagar.
5. The Principal District and Sessions Judge, Khammam.
6. The Principal District and Sessions Judge, Rajanna Sircilla.
7. The District Treasury Officers: Karimnagar, Khammam & Rajanna Sircilla.
8. The Sub Treasury Officer, Sathupally, Khammam District.
9. **THE SECTION OFFICERS:**

a) Special Officer Section	b) Vigilance Cell	c) E-Section
d) Work Review Cell	e) O.P.Cell	f) B-Section
g) Accounts Section	h) Computer Section	i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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